

Cancellation of requisition placed with the P.P.S.C. for the posts of Asstt. District Attorney

699. SHRI SURAJ PRASAD: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 2620 given in the Rajya Sabha on the 22nd March, 1984 and state:

(a) the date on which the Punjab Government had withdrawn the requisition placed with the Punjab Public Service Commission for the posts of Assistant District Attorney and what are the reasons therefor;

(b) whether applicants were informed of this decision well in time, if so when and if not, the reasons therefor;

(c) the dates on which the first and last of the said 151 ad-hoc appointments were made; and

(d) whether the application fee is proposed to be refunded in full and with cost, if not, the reasons therefor and by when this process is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBAIAH): (a) The Punjab Government had withdrawn the requisition placed with the Punjab Public Service Commission for the post of Assistant District Attorney Grade II vide their letter No 1321Rs.-300-78/40219 dated 13-10-1978. The requisition was withdrawn by the Punjab Government to reconsider the entire question of recruitment to the posts of ADAS-II.

(b) Information is being collected.

(c) The first appointment on ad-hoc basis was made on 1-4-1974 and the last appointment on 22-6-1979.

(d) The information is being collected.

Accident near Mandir Marg, Park Street, New Delhi

700. SHRI SHANKER SINH VAGHELA:

SHRI MUKHTIAR SINGH MALIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of accidents have occurred near the traffic island of Mandir Marg, Park Street, New Delhi for want of speed-breakers on adjoining Shankar Road which has a downward slant as a result vehicles usually gain high speed and drivers lose control of the which has a downward slant as a result vehicles usually gain high speed and the drivers lose control of the vehicles;

(b) whether Government propose to erect speed-breakers on Shankar Road to avoid accidents as occurred on 2nd April, 1984; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBAIAH): (a) to (c) During the current year upto 15th April, 1984, 3 minor accident cases, which occurred at this place, have been reported to the Delhi Police. It is, however, not correct to say that the accident occurred for want of speed breakers on the Shankar Road. Shankar Road has very heavy traffic and construction of speed breakers thereon will be hazardous, for the traffic.

पंजाब समस्या

701. श्री रामचन्द्र विकल : क्या गृह मंत्री यह बताने की कृपा करेंगे कि पंजाब में उग्रवादियों द्वारा जनवरी, 1984 से अब तक मारे गये व्यक्तियों की संख्या तथा क्षतिग्रस्त हुई संपत्ति का मूल्य क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री पी. वेंकटसुब्बाय्या) : 1-1-1984 से

25-4-1984 तक की अवधि के दौरान पंजाब में 159 व्यक्ति मारे गए। पंजाब में उग्रवादियों द्वारा क्षतिग्रस्त की गई सम्पत्ति के मूल्य के विषय में सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

Murders and rapes of women

702. SHRI SUKOMAL SEN: Will the Minister of HOME AFFAIRS be pleased to state the total number of murders and rapes of women committed during the years 1980, 1982 and 1983 year-wise in different States/

Union Territories, State-wise, Union Territory-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):

State Governments and Union Territory Administrations are responsible for enforcing law relating to offences. No data in regard to the number of murders and rapes of women is compiled on all India basis as law and order including crime is a State Subject. However the available information regarding the number of murders and rapes of women committed during the years 1980, 1982 and 1983 is given in the statement.

Statement

Number of murders and rapes of women reported during 1980, 1982 and 1983

| Sl. No. | States/U.Ts. | 1980 | | 1982 | | 1983 | |
|---------|-------------------|---------|------|------------------------|------|----------------------------|------|
| | | Murder* | Rape | Murder | Rape | Murder | Rape |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1 | Andhra Pradesh | — | 204 | Not received | 245 | Not received | 326 |
| 2 | Assam | — | 235 | -do- | 257 | -do- | 146 |
| 3 | Bihar | — | 243 | -do- | 372 | -do- | 336 |
| 4 | Gujarat | — | 106 | 75 | 112 | 62 | 89 |
| 5 | Haryana | — | 89 | Not received | 100 | Not received | 85 |
| 6 | Himachal Pradesh | — | 16 | 5 | 32 | 6 | 32 |
| 7 | Jammu and Kashmir | — | 135 | 5 | 115 | 1/ from Jan. to Oct. 1983) | 146 |
| 8 | Karnataka | — | 52 | 6** | 80 | Not received | 119 |
| 9 | Kerala | — | 56 | 13 (June to Dec. 1982) | 78 | 14 (up to June, 1983) | 105 |

NOTE.— *The information regarding number of murders of women in 1980 is not received.

**Data relates to Scheduled Castes and Scheduled Tribes women only.